The Chhattisgarh Vidhan Mandal Neta Pratipaksh (Vetan Tatha Bhatta) (Sanshodhan) Act, 2002

Act 19 of 2002

Keyword(s):
Salary, Pension, Allowances, MLA
CHHATTISGARH ACT
(No.19 of 2002)

THE CHHATTISGARH VIDHAN MANDAL NETA PRATIPAKSH
(VETAN TATHA BHATTA) (SANSHODHAN) ACT, 2002

An Act further to amend the Chhattisgarh Vidhan Mandal Neta Pratipaksh (Vetan Tatha Bhatta) Adhiniyam, 1980.

Be it enacted by the Chhattisgarh Legislature in the Fifty third year of the Republic of India as follows:—

1. (1) This Act may be called the Chhattisgarh Vidhan Mandal Neta Pratipaksh (Vetan Tatha Bhatta) (San

(2) It shall come into force from the date of its publication in the Gazette.

2. In sub-section (1) of Section 5 of the Chhattisgarh Vidhan Mandal Neta Pratipaksh (Vetan Tatha Bhatta) Adhiniyam, 1980 (hereinafter referred to Principal Act) after the words "of a furnished" the words "office cum" shall be added.

3. Sub-section (4) of Section 5 of the Principal Act shall be omitted.

4. In sub-section (5) of Section 5 of the Principal Act after the words "repairs and maintenance" the words "and furnishing" and before the word "residence" wherever it occurs including in explanation of this section the words "office cum" shall be added.